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WA-2029-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 21st OF JULY, 2025

WRIT APPEAL No. 2029 of 2025

RAJEEV KUMAR PATEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Lal Raj Bahoran Singh Chauhan - Advocate for the appellant.

Dr. S.S. Chouhan - Government Advocate for the respondent/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the appellant seeks leave to withdraw the appeal reserving the right of the appellant to pursue the representation given. He however, submits that representation may be considered by the competent authority and not only by the respondent No.3.

In view of the above, appeal is dismissed as withdrawn.

The representation of the appellant shall be considered by the competent authority as directed by learned Single Judge in accordance with law.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE